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**CENTRAL ADMINISTRATIVE TRIBUNAL,
CHANDIGARH BENCH,
CHANDIGARH.**

O.A.No.060/00819/2014,
O.A.No.060/00890/2014 and
O.A.No.060/00950/2014

Date of Decision: 18.12.2014

**CORAM: HON'BLE MRS. RAJWANT SANDHU, ADMINISTRATIVE MEMBER
HON'BLE DR. BRAHM A. AGRAWAL, JUDICIAL MEMBER**

O.A.No.060/00819/2014

1. Om Parkash Garg son of Shri Chetan Dass, aged 67 years, Sub Postmaster (Retired), resident of House No.1681, Jyoti Nagar, Kurukshetra (Haryana)-136118.
2. Raghbir Chand Sharma son of Shri Sadhu Ram, aged 61 years, Mail Overseer (Retired), resident of House No.2653/12, Gali No.3, Didar Nagar, Kurukshetra-136119.
3. Jai Chand Saini son of Shri Phagu Ram, aged 60 years, Mail Overseer (Retired), resident of Village Pahaladpur, P.O. Ladwa, District Kurukshetra (Haryana).
4. Ishwar Chand Mehta son of Shri Nathu Ram, aged 61 years, Deputy Postmaster (Retired), resident of House No.1524, Sector 7, Urban Estate, Kurukshetra (Haryana).
5. Madan Gopal Ahluwalia son of Shri Narinder Singh, aged 71 years, Sub Postmaster (Retired), resident of Village and Post Office Fatehpur, District Kaithal (Haryana).
6. Parkash Singh son of Shri Kartar Singh, aged 66 years, Sorting Assistant (Retired), resident of Village Dugri, Post Office Malikpur, Tehsil and District Ropar (Punjab-140001).

Applicants

O.A.No.060/00890/2014

Shakti Dhar son of Shri Devki Nandan, aged 74 years, P.A. (Retired), resident of House No.1379 FF, Sector 19, Panchkula-134113 (Haryana).

Applicant

O.A.No.060/00950/2014

1. Des Raj Wadhwa son of Shri Narain Dass, aged 75 years, Senior Superintendent of Post Offices (Retired), resident of House No.5-A, New Colony, Railway Road, Sonepat-131001 (Haryana).
2. Hari Singh Khokhra son of Shri Chandgi Ram, aged 68 years, Postmaster HSG-I (Retired), resident of House No.1311/10, Sudama Nagar, Near Mukhi Hospital, Sonepat (Haryana).

Applicants

Versus

1. Union of India through Secretary, Ministry of Health and Family Welfare, Nirman Bhawan, New Delhi.
2. Director, Central Government Health Scheme, Room No.545, 5th Floor, A-Wing, Nirman Bhawan, New Delhi.
3. Additional Director, Central Government Health Scheme, 4th Floor, Kendriya Sadan, Sector 9, Chandigarh.

Respondents

Present: Mr. Manohar Lal, counsel for the applicant
Mr. Deepak Agnihotri, counsel for the respondents

ORDER

HON'BLE MRS. RAJWANT SANDHU, MEMBER (A)

1. Since similar point is at issue in these three OAs, they are disposed of through a common order. However, for convenience the facts are taken from OA No.060/00819/2014 titled "Om Parkash Garg & Ors. Vs. UOI & Ors."
2. Through this OA relief has been sought as follows:-
"8(ii) Impugned letters dated 07.08.2014, 21.08.2014 (4 letters) and dated 03.09.2014 (Annexure A-1 to A-6) which prohibit the

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enrollment of P&T Pensioners as beneficiaries of CGHS be quashed and set aside;

(iii) Respondents be directed to forthwith extend the facilities of CGHS to applicants on payment of usual subscription by issuing CGHS cards to avail CGHS facilities at Chandigarh at par with other Central Government pensioners."

3. Reply statement has been filed on behalf of the respondents rebutting the claim of the applicants in the OA.

4. Rejoinder has not been filed on behalf of the applicants.

5. When the matter came up for consideration today, Mr. Manohar Lal, learned counsel for the applicants stated that the claim made in the present OA was covered by the following orders:-

- i) OA No.1460/PB/2012 titled "Ranjit Singh Vs. UOI & Ors.", decided on 01.03.2013 (Annexure A-19).
- ii) OA No.1637/HR/2013 titled "Sukhbir Singh Vs. Union of India & Ors.", decided on 16.12.2013 (Annexure A-20).
- iii) OA No.1642/HR/2013 titled "J.C. Arora & Ors. Vs. UOI & Ors.", decided on 17.12.2013 (Annexure A-21).

6. Sh. Deepak Agnihotri, learned Senior Central Government Standing Counsel for the Union of India, fairly submitted that these OAs could be disposed of in terms of orders as per Annexure A-19, A-20 and A-21.

7. Keeping in view the consensual submissions of the learned counsel for the parties, these OAs are disposed of with direction to the

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respondents to consider the claim of the applicants in these OAs for enrollment as members of CGHS in terms of the orders of this Tribunal in OA No.1460/PB/2012 decided on 01.03.2013 and subsequent OA No.751/HR/2013 decided on 24.09.2013 as the applicants in these OAs appear to be similarly situated to the applicants in the present OAs. Such consideration may be effected within a period of three months from the date of a certified copy of this order being served upon the respondents and decision taken in the matter be conveyed to the applicants. No costs.

(RAJWANT SANDHU)
ADMINISTRATIVE MEMBER.

(DR. BRAHM A. AGRAWAL)
JUDICIAL MEMBER

Place: Chandigarh
Dated: 18.12.2014

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